

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:271
ANSWERED ON:06.07.2004
BODO ACCORD
Bwiswmuthiary Shri Sansuma Khunggur

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken initiatives to implement `Bodo Accord` signed on the 10th February, 2003 between the Union Government of India, State Government of Assam and the Bodo Liberation Tigers (BLT);
- (b) if so, the details of the action taken so far in this regard;
- (c) if not, the reasons therefor;
- (d) whether the Government is aware of the fact that some clauses of the `Bodo Accord`, particularly clause No. 8 and the matter relating to providing proper relief and rehabilitation to the surrendered Bodo Militants, among many others, have not been implemented so far;
- (e) if so, the details of the steps taken so far in this regard;
- (f) if not, the reasons therefor; and
- (g) the time by which the Bodo Accord is likely to be implemented by the Union Government in full?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (g): A statement is Annexed.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 271 FOR 6.7.2004 BY SHRI SANSUMA KHUNGGUR BWISMMUTHIARY: REGARDING BODO ACCORD

(a) to (c): Action has been taken to implement the Memorandum of Settlement signed between the Central Government, Government of Assam and the Bodo Liberation Tiger (BLT) on 10.2.2003. Details are as follows:

The interim council of Bodoland Territorial Area District (BTAD) has been constituted and inaugurated on 7.12.2003.

Scheduled Tribe (list) of Assam has been revised by amending the Constitution (Scheduled Tribes), Order 1950 to protect the interest of Bodo Tribe.

Bodo language has been included into the Eighth schedule of the Constitution of India.

Article 332(6) of the Constitution of India has been amended by enacting Constitution (Ninetieth) Amendment Act, 2003 for ensuring the existing representation of the Scheduled Tribes and non-Scheduled Tribes in the Legislative Assembly of the State of Assam from BTAD.

Rs. 20 crore has been released to the Council in the year 2003-2004 for development of administrative infrastructure in BTAD.

Rs. 10 crore has also been released to the State Government of Assam in the year 2003-2004 for rehabilitation of refugees affected by ethnic violence who are staying in relief camps in BTAD.

For socio-economic infrastructure, the Bodoland Territorial Council has submitted Detailed Project Reports (DPR) worth Rs. 97.18 crore to the Ministry of Development of North Eastern Region (DONER) for approval. The Government is committed to provide Rs. 100 crores per year over a period of 5 years for this purpose.

(d) to (f): Representations have been received from the Karbi Anglong Autonomous Council and various other organizations/associations demanding the removal of clause 8 of the Bodo Accord (MoS). These have been taken note of. Implementation of clause 8 of the MoS needs wide consultation and consensus with all concerned.

Rs. 5 crore has been advanced during 2003-04 to the State Government for rehabilitation of surrendered BLT cadres. It has also been

decided to recruit 1000 Bodo youth in the Central Paramilitary Forces.

(g): Various clauses of the Bodo Accord (MoS) dated 10.2.2003 are of continuing nature. Hence no exact timeframe can be indicated for total implementation of MoS. However, Government is committed to implement the MoS in totality.